

(b) whether the Government of Andhra Pradesh have forwarded their reactions in the matter; and

(c) if so, the details thereof?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). No such memorandum has been received by the Government of India.

Unemployment in Andhra Pradesh

1436. Shri M. V. Krishna Rao: Will the Minister of Planning be pleased to state the amount given to Andhra Pradesh to relieve unemployment, the details of the schemes which were prepared by the State and the success achieved in relieving unemployment during the First Five Year Plan?

The Deputy Minister of Planning (Shri S. N. Mishra): A statement is laid on the Table of the Lok Sabha. [See Appendix V, annexure No. 24]

Government Advertisements

1437. Shri Kumaran: Will the Minister of Information and Broadcasting be pleased to state:

(a) the names of newspapers and periodicals in Kerala which receive Central Government advertisements; and

(b) the amount paid to each of such newspapers and periodicals on that account during the year ending the 31st March, 1957?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). Advertisements are given to the newspapers and periodicals according to the requirements of each release and no list is maintained. It is also not desirable in public interest to publish such a list as it might lead to recrimination amongst papers. The total amount paid to newspapers in Kerala on account of advertisement charges during the year ending 31st March, 1957 is Rs. 35,007.

Industrial Development of Assam

1438. Shri Bhagavati: Will the Minister of Commerce and Industry

be pleased to refer to the reply given to Starred Question No. 1942 on the 12th September, 1956 and state:

(a) whether any of the industries proposed under the Second Five Year Plan have already been set up in Assam and if so, what is the progress;

(b) what financial aid has been asked for by the State Government for these industries;

(c) what amount has been sanctioned by Government as loans and grants;

(d) whether the Assam Co-operative Sugar Mill has asked for financial help either as loan or grant from the Government of India; and

(e) if so, the action proposed to be taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) to (e). The Second Five Year Plan of Assam State provides for an amount of Rs. 133 lakhs for the establishment of a Textile Mill, a Jute Mill, a Spun Silk Mill and a Sugar Mill. The progress made in the establishment of these undertakings and details of the financial assistance afforded for their establishment are indicated below:

(1) *Textile Mill*—The undertaking has been licensed under the Industries (Development and Regulation) Act, 1951 for the establishment of 25,000 spindles. The State Government propose to subscribe 40 per cent. of the total capital structure of the Company.

(2) *Spun Silk Mill*—The Assam State Government have issued administrative approval and financial sanction for Rs 12,80,000 for the construction of the factory and other buildings for the establishment of Spun Silk Mill in the State. Land is being acquired for the purpose. Order for the machinery available from indigenous sources has been placed and the possibility of procurement of other machi-

nery from Japan on deferred payment basis is being explored. The Government of India propose to give a loan of Rs. 20 lakhs to the Assam State Government for working capital required for implementation of the scheme.

- (3) *Sugar Mill*—The Assam Co-operative Sugar Mill has been licensed under the Industries (Development and Regulation) Act, 1951 for the establishment of a Sugar factory. A loan of Rs. 10 lakhs has already been sanctioned to the State Government for subscribing towards the share capital of the Co-operative Sugar Mill. No further request for loan has been received from the State Government.

- (4) *Jute Mill*—M/s. Assam Jute Mills has been given a licence for installation of 300 looms for the production of 5,400 tons of Jute manufacture per annum. Sufficient progress has been made in the establishment of Jute Mill in Assam State and it is expected to go into production in 1958-59.

A statement showing the number of licences issued for the establishment of new undertakings and for expansion of existing undertakings in Assam State during the years 1952 to 1955 and 1956 and 1957 (upto May) is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 25.]

Ware-houses for Coir Yarn

1439. **Shri Kumaran:** Will the Minister of Commerce and Industry be pleased to state:

- (a) whether Government have any proposal for establishing licensed ware-houses to handle coir yarn; and
(b) if so, the steps taken thereon?

The Minister of Industry (Shri Manubhai Shah): (a) The Coir Board have made such a proposal.

(b) The matter is under examination.

Coir Spinning Machines

1440. **Shri Kumaran:** Will the Minister of Commerce and Industry be pleased to state whether Government have any scheme to manufacture an improved variety of coir spinning machine to replace the traditional wooden rattis?

The Minister of Industry (Shri Manubhai Shah): The Coir Board are at present examining the question of production cost of improved model of Coir Spinning Machine and possibility of improvement in mechanism and efficiency of the machine.

Coir Markets

1441. **Shri Kumaran:** Will the Minister of Commerce and Industry be pleased to state whether there is a proposal to explore new markets with regard to coir goods in Central and East Africa where immense potentialities for increasing consumption of coir floor coverings are said to be in existence?

The Minister of Industry (Shri Manubhai Shah): The Coir Board has under examination a proposal to conduct market survey relating to Coir Goods in Central and East Africa. Details of areas to be covered and the cost of survey etc. have not yet been worked out.

स्वेज नहर

१४४२. श्री रा० स० तिवारी: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत आने वाला साद्यान्न और अन्य सामान स्वेज नहर के जगड़े के कारण रोक दिया गया था;

(ख) क्या आने वाला साद्यान्न रोक दिये जाने के कारण माल भाड़े के अतिरिक्त विलम्ब-शुल्क भी देना पड़ा था; और

(ग) स्वेज नहर के बन्द होने के कारण भारत को सामान्य माल भाड़े के अतिरिक्त और कौन कौन से कर देने पड़े ?